

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2528

ANSWERED ON:12.03.2010

ASSISTANCE TO NGOS

Ganpatrao Shri Jadhav Prataprao;Gowda Shri D.B. Chandre

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a): the norms prescribed for providing assistance to Non-Governmental Organizations (NGOs) engaged in various welfare schemes for women and children;
- (b): the details of the funds released by the Union Government to these NGOs and utilized by them during each of the last three years, State-wise, UT-wise and Scheme-wise;
- (c): whether the Government is monitoring/auditing the performance of these NGOs;
- (d): if so, the findings thereof; and
- (e): the details of NGOs blacklisted during the said period, State-wise and Scheme-wise?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b) : The guidelines including norms prescribed for providing assistance to Non-Governmental Organisations (NGOs) in various welfare schemes for women and children and the State-wise, UT-wise and Scheme-wise break up of funds released to NGOs during last three years are available on the Ministry's website viz. www.wcd.nic.in. These are also given in the Annual Reports (2006-07, 2007-08 and 2008-09) of the Ministry which are available in the Library of Lok Sabha Secretariat.

(c) & (d) : The Schemes under which grants are released have inbuilt mechanism of monitoring. Besides, second/final instalments of grants are released on the basis of the progress reports, audited statement of accounts and Utilisation certificate submitted by the NGOs.

(e) : The details of NGOs blacklisted may be seen on the Ministry's website www.wcd.nic.in.